

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 114**  
**(IB)-40(PB)/2017**

**IN THE MATTER OF:**

Vedika Nut Crafts Pvt. Ltd.

.... Applicant/petitioner

**Under Section 10 of IBC (Liq.)**

**Order delivered on 08.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the petitioner: Mr. Shashi Kant Nemani, Liquidator with  
Ms. Priyanka Swami, Adv.

For the Respondent(s): Ms. J.S Kiran, Adv. for CoC  
Mr. Harhsit Agarwal, Adv. for suspended directors

**ORDER**

Reply by respondent 1 & 2 has been filed and rejoinder has also been filed.

On behalf of non-applicant-respondent 3 to 8, time is sought and granted for filing reply within a week with a copy in advance to the counsel for the applicant-liquidator.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel opposite.

Despite service, respondent 9 has not put in appearance. Proceeded ex parte.

List for arguments on 25.04.2019.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**